

**IN THE INCOME TAX APPELLATE TRIBUNAL
MUMBAI BENCH "H" MUMBAI**

**BEFORE SHRI MANOJ KUMAR AGGARWAL (ACCOUNTANT MEMBER) AND
SHRI RAVISH SOOD (JUDICIAL MEMBER)**

**ITA No. 6475/MUM/2019
(Assessment Year: 2014-15)**

Shri Sharan P. Khanna
105, Dalamal Tower, 211, Free
Press Journal Marg, Nariman
Point, Mumbai 400021

Ito-3(2)(2)
Vs. Aayakar Bhavan, M.K. Road,
400020

PAN No. AACPK5224G

(Assessee)

(Revenue)

Assessee by : Shri Divyesh Fotaria, A.R
Revenue by : Shri Sumit Kumar, D.R

Date of Hearing : 01/04/2021
Date of pronouncement : 01/04/2021

ORDER

PER RAVISH SOOD, J.M:

The present appeal filed by the assessee is directed against the order passed by the CIT(A)-8, Mumbai, dated 20.05.2019 for assessment year 2014-15, which in turn arises from the assessment order passed by the A.O under Sec. 143(3), dated 22.12.2016.

2. The assessee vide a letter filed on 31st March, 2021 had therein stated that she had filed an application in Form No. 1 under the Direct Tax Vivad se Vishwas Act, 2020 in order to settle the aforesaid matter pending before the Tribunal. Accordingly, the assessee had requested that she may be permitted to withdraw the captioned appeal.

3. The Id. D.R did not controvert the aforesaid factual position as was canvassed before us.

4. In view of the above, we dismiss the appeal as withdrawn, subject to a rider that in the unlikely event of the matter not being resolved under the Vivad se Vishwas scheme the assessee shall have liberty to approach the Tribunal for restoration of her appeal.

5. Resultantly, the appeal is dismissed as withdrawn subject to the observation recorded hereinabove.

Order pronounced in the open court on 01/04/2021.

Sd/-
(Manoj Kumar Aggarwal)
ACCOUNTANT MEMBER

Sd/-
(Ravish Sood)
JUDICIAL MEMBER

Mumbai;

Dated: 01.04.2021

PS: Rohit

Copy of the Order forwarded to :

1. The Appellant
2. The Respondent.
3. The CIT(A)-
4. CIT
5. DR, ITAT, Mumbai
6. Guard file.

BY ORDER,
//True Copy//
(Sr. Private Secretary)
ITAT, Mumbai